

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. †222
ANSWERED ON 02.02.2021

MISUSE OF FUNDS

†222. SHRI CHUNNI LAL SAHU:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has any scheme to empower the panchayats digitally all over the country;
- (b) if so, the details thereof;
- (c) the number of cases registered so far by the Government in respect of bringing a check on misuse of funds at panchayat level along with the action taken in this regard during the last two years;
- (d) the present status thereof particularly in the State of Chhattisgarh including Mahasamund, Gariyaband and Dhamtari; and
- (e) the reasons for not taking appropriate action so far against the said offenders while taking cognizance in this connection?

ANSWER

MINISTER OF PANCHAYATI RAJ
(SHRI NARENDRA SINGH TOMAR)

(a) and (b) With a vision to digitalize Panchayati Raj Institutions (PRIs) for empowering rural India, Ministry has developed a suite of Core Common Applications under e-Panchayat Mission Mode Project (MMP) to address all aspects of Panchayat functioning including planning, budgeting, implementation, accounting, monitoring and delivery of citizen centric services like issue of certificates, licences, etc to make them more transparent, accountable and effective as organs of decentralized self-governing institutions. Further, in order to strengthen e-Governance in PRIs, a Simplified Work Based Accounting Application for Panchayati Raj – eGramSwaraj (egramswaraj.gov.in) has been developed amalgamating functionalities of planning, monitoring, accounting and online payments.

(c) to (e) Panchayat being a State subject, the responsibility of governance of Panchayats rests with State Governments. Hence, appropriate actions on complaints relating to Panchayats including misuse of funds is the responsibility of State Governments. No such record is maintained centrally.
